

Regulation of Excess Production in Drug Industry

2582. SHRI P. M. SAYEED:
SHRI SURYA NARAYAN
SINGH:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Union Government are considering steps to regulate the excess production in the drug industry;

(b) whether Union Government has also decided to call back soon all the industrial licences, carrying on business licences and other permission letters issued to the units for reprocessing them;

(c) if so, whether Government are also considering to amend the Industrial Development and Regulation Act for the purpose; and

(d) if so, when the above proposals are likely to be implemented?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL):

(a) Government's decision to regularise the excess production in drug industry are contained in paragraphs 27.1 to 36 of the Drug Policy Statement laid on the Table of the Lok Sabha on the 29th March, 1978.

(b) Government have also decided to issue a fresh consolidated licence replacing all earlier licences issued under various licensing authorisations like Industrial Licences, COB Licences, Permission Letters, Registration Certificates, etc.

(c) and (d). A comprehensive proposal for the amendment of the I(D&R) Act is under consideration and the Amending Bill is being finalised by the Ministry of Industry.

New Look to Hathi Committee's Recommendations

2583. SHRI P. M. SAYEED:
SHRI SURYA NARAYAN
SINGH:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether in view of the serious situation in the drug industry, the Union Government have felt that the Hathi Committee recommendations which had studied various problems of drug industry will have to be given new look;

(b) whether almost all the recommendations of the Hathi Committee had earlier been implemented; and

(c) if not, how many are still left for implementation?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI VEERENDRA PATIL):

(a) No, Sir.

(b) and (c). After taking a comprehensive view of all the recommendations of the Hathi Committee, Government have taken decisions as indicated in the Drug Policy Statement laid on the table of the House on the 29th March, 1978. These are under various stages of implementation.

Judicious use of Oil Items

2584. SHRI P. M. SAYEED:
SHRI M. V. CHANDRASHEKHARA MURTHY:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether it is a fact that it has been suggested that a judicious use of oil items can save a lot;

(b) if so, whether his Ministry has prepared a scheme under which if affective measures are taken to implement them, it will save at least 200 crore worth of foreign exchange by March, 1981;

(c) if so, what are the details of the proposed schemes through which the above mentioned sum can be saved; and